

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 6
Appeal No.- 388/ND/2020

IN THE MATTER OF:

Lords ABN Limited

...

Appellant

Vs

Registrar of Companies

...

Respondent

Order under Section 252.

Order delivered on 19.10.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Appellant

: Ms. Rashmi Jain, Adv.

For the ROC

: Ms. Sweety Kumar, AROC

For the IT Dept.

: Ms. Vibhooti Malhotra, Adv.

Mr. Shailendera Singh, Adv.

ORDER

New appeal filed under Section 252 of the Companies Act, 2013. Let copy of the appeal be served to ROC and Income Tax Department, if not served. ROC and Income Tax Department are directed to file their replies within three weeks. Rejoinder within one week thereafter.

List on 02.12.2020.

SDI-

**SUMITA PURKAYASTHA
MEMBER (T)**

SDI-

**DR. DEEPTI MUKESH
MEMBER (J)**